

has been supporting implementation of urban sector reforms including property tax reforms, rationalization of stamp duty, implementation of double entry accounting systems, e-governance, levy of reasonable user charges, empowerment of Urban Local Bodies in pursuance of 74th Constitutional Amendment Act and encouraging public private partnerships. The Government has also been advocating innovative means of financing urban infrastructure through the 'Tax free Municipal Bonds' and the 'Pooled Finance Development Scheme' etc. The Thirteenth Central Finance Commission has recommended that local bodies need to be supported through a predictable and buoyant source of revenue substantially higher than the present levels in addition to their own tax revenues and other flows from State and Central Governments. It has recommended award of 1.93% of 2010-15 divisible pool for the Urban Local Bodies which has been accepted by the Government.

(b) The implementation of schemes are monitored by relevant committees constituted for the purpose.

(c) The District Level Review and Monitoring Committees (DLMRC) were constituted with a view to ensuring satisfactory implementation of projects and reforms under Jawaharlal Nehru National Urban Renewal Mission (JnNURM). The DLMRCs were expected to submit the details of their meetings/discussion, to the Urban Local Bodies, State Level Nodal Agencies (SLNAs) and State Governments concerned. The SLNAs were to monitor and ensure action on the recommendations of the DLMRCs and submit report to the respective State Government wherever necessary. Based on these, the State Governments reported issues of significance for the consideration of the Ministry of Urban Development, on which decisions were taken. Therefore, the details of meetings of the DLMRCs and meetings of JnNURM held in States are not available with the Ministry of Urban Development. The JnNURM has come to a close on 31st March, 2014.

House requirement in Delhi and DDA

2167. DR. T.N. SEEMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of housing requirement in Delhi and whether the Delhi Development Authority (DDA) is not able to fulfil the said requirement; and

(b) if so, the details thereof and the reasons therefor along with the action taken/being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
[SHRI BABUL SUPRIA (BABUL SUPRIYO) BARAL]: (a) and (b) In Master Plan

for Delhi-2021, based on the projected population of 230 lakh by 2021, an additional housing requirement of about 24 lakh dwelling units has been estimated. This includes an estimated housing requirement of 20 lakh dwelling units for additional population and backlog of about 4 lakh units (comprising of 1 lakh net shortage and the rest by dilapidated and Kutcha structures requiring replacement).

Housing development is a continuous activity which is being undertaken not only by DDA but also by public, private, Central/State Government, co-operative societies and Resident's Associations etc. DDA constructs and provides affordable housing stock for Economically Weaker Section (EWS) as well as other segments of the society.

Vibrations in Government quarters due to Metro Project

2168. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2011 given in the Rajya Sabha on March 14, 2013 and State:

(a) whether the vibrations and tremors in around 500 quarters of CPWD situated on BKS Marg, New Delhi due to Metro Airport Express line has not stopped;

(b) the details of authorities of DMRC and CPWD involved for this danger and micro/macro size damages of buildings structures and by when Government is getting the same estimated, if not done so far; and

(c) how the Government will ensure that these tremors and vibrations are stopped forthwith ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT [SHRI BABUL SUPRIYA (BABUL SUPRIYO) BARAL]: (a) Delhi Metro Rail Corporation Ltd. (DMRC) has informed that minor vibrations and tremors in around 195 quarters (block 18 to 30) of CPWD situated on BKS Marg Phase II, New Delhi due to Metro Airport Express Line have been noticed. There is no danger to the structures due to above vibrations.

(b) Question does not arise as there is no danger to the structures.

(c) DMRC has informed that the average vibration measured at the location in question is in the range of 68 VdB to 77 VdB only. It has also been mentioned by DMRC that as per Federal Transit Administration (FTA), Department of Transport, United State of America, minor cosmetic damage to fragile buildings may occur at 100 VdB or more. Since, recorded values are much less than threshold, the vibrations are not dangerous. As per DMRC, these minor vibrations are quite normal due to running of railway system. However, DMRC is keeping close watch on vibrations and shall take suitable measures to avoid any danger to structure if vibrations increase.